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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 517 OF 2010
CUTTACK, THIS THE 17th DAY OF September, 2010

Laxmi Kanta Pattanaik.....Applicant

Vs.

Union of India & OrsRespondents

FOR INSTRUCTIONS

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

(C.R.MOHAPATRA)
MEMBER (ADMN.)

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(M.R.MOHANTY)
VICE-CHAIRMAN

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 517 OF 2010
CUTTACK, THIS THE 17th DAY OF September, 2010

CORAM :

**HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN
HON'BLE MR. C.R.MOHAPATRA, MEMBER(ADMN.)**

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Sri Laxmi Kanta Pattanaik, aged 44 years, S/o Sri Gauhari Pattanaik, At/PO: Rajiv Nagar, Dist: Bolangir, 767001, presently working as G.D.S. Packer At/PO: Jogimunda Sub Post Office, Dist: Bolangir, Orissa-767027.

...Applicant

By the Advocates – **Mr. P.K. Padhi.**

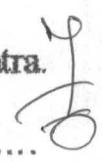
-Versus-

1. Union of India, represented through it's Director General of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, Orissa Circle, At/PO: Bhubaneswar, Dist: Khurda, 751001.
3. Superintendent of Post Offices, Bolangir Division, At/Post/Dist: Bolangir, Orissa, Pin-767001.
4. Chief District Medical Officer, Bolangir, At/PO/Dist: Bolangir, 767001.

...Respondents

By the Advocates - **Mr. U.B. Mohapatra.**

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ORDER

HON'BLE MR. M.R MOHANTY, VICE-CHAIRMAN:

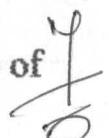
Claiming two advance increments, the Applicant represented to the authorities and, without any response from the Respondents, he has approached this Tribunal with the present ^{filed} Original Application (on 21.06.2010) under Section 19 of the Administrative Tribunals Act, 1985; wherein he has prayed as under:

“....that the Hon’ble Tribunal may be graciously pleased to direct the Respondents (R-1 to R-3) to pay two advanced increment/T.R.C.A. for undergoing vasectomy operation of his wife with interest @ 8% per annum on the said arrears.

And pass any other order(s) as the Hon’ble Tribunal just and proper in the interest of justice.”

2. Heard Mr. P.K.Padhi, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Govt. of India (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.

3. Since, it is the positive case of the Applicant that his representation is still pending undisposed with the Respondents, without any waste of time, we hereby dispose of

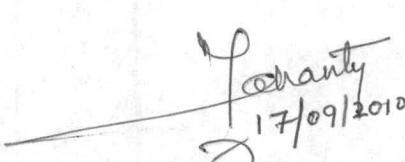


this case by remitting the matter to the Respondents, who should consider the grievances of the Applicant (as raised in his representation and in the present Original Application) and do needful/pass reasoned order, within 60 days from the date of receipt of this order, under intimation to the Applicant.

4. Send copies of this order to the Respondents (together with the copies of this O.A.) by Registered Post, at the cost of the Applicant. Mr. P.K.Padhi, Ld. Counsel appearing for the Applicant undertakes to deposit required postages, for communication of this order (and copies of the O.A.) to the Respondents in course of the day.

5. Free copies of this order be supplied to the Ld. Counsel appearing for the parties.

(C.R.MOHAPATRA)
MEMBER (ADMN.)


17/09/2010
(M.R.MOHANTY)
VICE-CHAIRMAN